

(2023) 05 DEL CK 0016
In the Delhi High Court
Case No : Civil Writ Petition No. 5584 Of 2023

Kamal Singh

APPELLANT

Vs

Union Of India And Ors

RESPONDENT

Date of Decision : 01-05-2023

Acts Referred:

Citation : (2023) 05 DEL CK 0016

Hon'ble Judges : Suresh Kumar Kait, J;Neena Bansal Krishna, J

Bench : Division Bench

Advocate : Zahid Mahmood, Aman Mirza, Kasim Khan, Gigi C. George, Rahul Kumar Sharma

Final Decision : Disposed Of

Judgement

1. Vide the present petition, petitioner is seeking directions to the respondents to remove impugned entry in his PIS data which shows him in Home Zone (HZ) instead of Out of Home Zone (OHZ) and to post him in Homs State or at least in any unit in the HZ instead of his continuity in OHZ.
2. After hearing learned counsel for parties in brief, we hereby dispose of present petition by directing the respondents to treat the present petition as representation on behalf of petitioner and decide the same within four weeks. The decision so taken shall be communicated to the petitioner within one week thereafter with a reasoned order.
3. Needless to say, if the petitioner feels aggrieved by the decision of the respondents on his representation, he may approach appropriate forum.